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CrI.A.No. 532-534 OF 2003  
ITEM No.9

Court No. 6

SECTION IIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CrI.M.P.Nos.6467-69/2003 IN Criminal Appeal No. 532-534/2003

(From the judgement and order dated 01/11/2002 in CRLA 249,252,256/89  
of The HIGH COURT OF M.P AT GWALIOR)

BABU LAL & ORS.

Appellant (s)

VERSUS

STATE OF M.P.

Respondent (s)

( For bail, exemption from filing typed copy of the documents and  
permission to place addl. documents on record )  
( With Office Report )

Date : 22/09/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Appellant (s)  
MR. Aditya K. Dubey, Adv.

Mr. S.R. Setia, Adv.

For Respondent (s)

Ms. Vibha Datta Makhija, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Having regard to the health of the applicant and the Medical Report dated 17th September, 2003  
, we allow the application for bail and direct that the applicant be released on bail on his f  
urnishing bail bond to the satisfaction of the concerned Trial Judge.

(S. Thapar)  
PS to Registrar

(V.P. Tyagi)  
Court Master